

devised whereby the evidence given by the employees will not be known to the University Authorities and that they will not be victimised for giving evidence before the Enquiry Committee?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) Some persons who were invited by the Inquiry Committee were reluctant and ultimately refused to give evidence in the presence of the University's representative. It has also been represented to the Committee that more persons would be prepared to give evidence if it was recorded in the absence of the University representative.

(b) Under Section 5(3) of the Banaras Hindu University Act, the University is entitled to appoint a representative who shall have the right to be present and be heard at the inquiry. However, in order to make the inquiry more comprehensive and to give a sense of assurance to the witnesses who wished to give evidence in the absence of the University representative, the Committee requested the Vice-Chancellor to consider it reasonable and fair to waive the University's right to insist upon the presence of its representative when the Committee recorded evidence of the witnesses. The Vice-Chancellor considered such apprehensions as baseless and stated that it was not the policy of the University to be vindictive towards any individual. He would, however, place the Committee's request before the next meeting of the Executive Council for consideration.

YOUTH CLUBS

817. CHAUDHARY A. MOHAMMAD: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether Government propose to form youth clubs in the country; and

(b) if so, what would be the functions of these clubs and by when matter is likely to be finalised?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) and (b) The Conference of Representatives of Youth Organisations. Youth

Service Agencies and Youth Leaders held from April 30 to May 2, 1969, has recommended among other things the Organisation of Youth Clubs with emphasis on sports, cultural, literary and recreational activities for the urban as well as rural youth. The matter is under consideration of the Government.

COMPLAINT ABOUT PRACTICE OF UNTOUCHABILITY

818. SHRI JAGAT NARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Police has recorded any complaint of the practice of untouchability against Shri Kumar Pal, Director, Dr. Bhagwan Das Memorial Trust, 2F, Laj-pat Nagar, New Delhi-24;

(b) whether Lok Kalyan Sabha, 145, B-Amar Colony, Delhi has issued any Wall Poster in the form of an open letter on the subject; and

(c) if so, what action has been taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) to (c) Facts are being ascertained.

NATIONAL FITNESS CORPS INSTRUCTORS

819. SHRI KOTA PUNNAIAH: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the number of Instructors in the National Fitness Corps who have left Government service during the last three years due to instability of their service;

(b) whether it is a fact that most of these Instructors have left service after serving two to three years and they have been asked to pay Rs. 370 as training charges;

(c) whether it is also a fact that due to Decentralisation Scheme Government could not absorb them permanently in the Ministry and asked the State Governments for their absorption; and